

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 104
CP (IB) No. 137/Chd/Chd/2022

IN THE MATTER OF:

Navilan Merchants Pvt. Ltd.

... Petitioner-Financial Creditor

Versus

Aeropolis Infrastructures Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 04.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Satyaveer Singh, Advocate

For the Respondent : Mr. Mast Ram Chechi, PCS

ORDER

The rejoinder has been filed vide diary No.00937/9 dated 02.04.2024. The same is taken on record. Ld. counsel for both the parties are directed to file short-written submissions within one week with a copy in advance to the counsel opposite.

It is stated by Ld. Authorized Representative for the respondent-corporate debtor that some of the pages in rejoinder are blurred. Therefore, petitioner-financial creditor is directed to supply the legible hard copy of the same to the opposite counsel within two days. Let the matter be listed on 09.05.2024 for arguments.

Sd/-

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)

April 4, 2024
Mamta